
(2022) 05 UK CK 0002

In the Uttarakhand High Court

Case No : Criminal Writ Petition No. 814 Of 2022

Harshavardhan Piyush Chheda & Others

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 04-05-2022

Acts Referred:

Indian Penal Code, 1860 — Section 120B, 420, 504, 506
Constitution Of India, 1950 — Article 226

Citation : (2022) 05 UK CK 0002

Hon'ble Judges : Alok Kumar Verma, J

Bench : Single Bench

Advocate : Ashish Joshi, Pratiroop Pandey

Final Decision : Disposed Of

Judgement

Alok Kumar Verma, J

1. This Criminal Writ Petition has been filed under Article 226 of the Constitution of India to issue a writ of certiorari to quash the impugned First Information Report No.161 of 2022, registered with Police Station Ranipur, District Haridwar for the offence under Sections 120-B, 420, 504 & 506 of IPC.

2. Heard Mr. Ashish Joshi, the learned counsel for the petitioners and Mr. Pratiroop Pandey, learned AGA for the State.

3. During the arguments, the learned counsel for the petitioners submitted that this writ petition may be disposed of with a direction to the concerned Station House Officer, Police Station Ranipur, District Haridwar, the respondent no.4, and the Investigating Officer to follow the judgment of the Hon'ble Supreme Court, passed in 'Arnesh Kumar vs. State of Bihar and Another', (2014) 8 SCC 273, before proceed to arrest the petitioners.

4. The learned counsel for the State has no objection on the above submission of the learned counsel for the petitioners.

5. In view of the above, this Criminal Writ Petition No.814 of 2022 is disposed of with a direction to the Station House Officer, Police Station Ranipur, District Haridwar, the respondent no.4 and the Investigating Officer to follow the guidelines formulated by the Hon'ble Supreme Court in 'Armesh Kumar vs. State of Bihar and Another', (2014) 8 SCC 273.